

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2016
in
Petition No. 77/GT/2013

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Shri M.K. Iyer, Member

Date of Hearing: 9.2.2016
Date of Order: 19.2.2016

In the matter of

Review of Commission's order dated 12.11.2015 in Petition No. 77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013) to 31.3.2014.

And in the matter of

GMR-Kamalanga Energy Limited,
Skip House, 25/1 Museum Road,
Bangalore-560 025

.....Petitioner

Vs

1. GRIDCO Limited
Janpath, Bhubaneswar-751 022, Orissa
2. Western Electricity Supply Company of Orissa Limited
Burla, Sambalpur, Orissa
3. Southern Electricity Supply Company of Orissa Limited
Courtpetta, Berhampur (GM) 760 004
4. North Eastern Electricity Supply Company of Orissa Limited
Januganj, Balasore, Orissa
5. Central Electricity Supply Utility of Orissa
2nd Floor, IDCO Tower, Janpath,
Bhubaneswar-751 022

.....Respondents

Parties present:

Shri Amit Kapur, Advocate, GKEL
Shri Vishrow Mukherjee, Advocate, GKEL

Interim Order

This application has been made by the petitioner, GMR Kamalanga Energy Limited, for review of order dated 12.11.2015 in Petition No 77/GT/2013, whereby the Commission had



determined the tariff of Kamalanga Thermal Power Station (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013) to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order dated 12.11.2015, the learned counsel for the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:

- (i) *Computation of Non-EPC cost;*
- (ii) *Computation of Pre-operative expenses;*
- (iii) *Computation of IDC based on time overrun.*

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 24.2.2016. The respondents shall file their replies by 1.3.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 8.3.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. Petition shall be listed for hearing on 10.3.2016.

-Sd/-
(Dr. M.K. Iyer)
Member

-Sd/-
(A.S. Bakshi)
Member

-Sd/-
(A.K.Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

